

of ships on West Coast of Konkan was done by Bombay Steam Navigation Company and by M/s. Chougule Steamship Company prior to 1973. This service was nationalised in 1973. Prior to nationalisation, ships of Bombay Steam Navigation Company used to call at 20 ports and that of Chougule Steamship used to call at 18 Ports. After nationalisation, ships are operated by Mogul Lines and since October, 1977, ships of Mogul Lines are calling on at four ports on this line. Employees of Mogul Lines are reported to have gone on strike since Monday, the 20th March, 1978. This is the peak season of the traffic of the year. The people of Konkan living in Bombay want to rush to their respective homes for Holi festival and because of the strike, considerable inconvenience will be caused to them. I, therefore, request the Minister and the Government to take immediate action in the matter to end the strike and direct Mogul Line to meet the demands of the employees and in the meantime, make alternative arrangement to operate the ships and avoid inconvenience that is being caused to passengers.

(iii) REPORTED KIDNAPPING OF TWO GIRLS OF RAMA KRISHNA PURAM, NEW DELHI.

श्री सुबराज (कटिहार). अध्यक्ष महोदय, आज नारे दिल्ली शहर की जनता में बढ़ती हुई असुरक्षा की भावना व्याप्त है। यह घटना 15 मार्च की है, धार० के ० पुरम गल्ले हायर सेनेण्डरी स्कूल की छात्रा—नन्दिता मजूमदार और पंछी रावत, जो 9वीं क्लास में पढ़ती थीं, जब घर वापस आ रही थीं तो रास्ते में इन दोनों छात्राओं को किडनेप कर लिया गया और इन को नई दिल्ली रेलवे स्टेशन के वेस्ट हाउस में रखा गया। दूसरे दिन पंछी रावत घर वापस आ गईं, लेकिन जब नन्दिता मजूमदार (कमा) चार-पांच दिन तक घर नहीं लौटी तो बिजल सरकार जो एक नर्नर्स-ट्रेनिंग विद्यालय की हैं, हमारे माननीय सदस्य श्री पूर्ण सिन्हा के यहाँ गए और उन से निवेदन

किया कि मेरी लड़की जो बिचासय से पढ़कर घर वापस आ रही थीं, रास्ते में गायब कर ली गईं। माननीय सदस्य श्री पूर्ण सिन्हा जी ने एक पत्र गृह मंत्री जी को लिखा—अगर 24 घण्टे के भीतर नन्दिता मजूमदार को बरामद नहीं किया जा सकेगा तो हम इस सवाल को लोक सभा में उठावेंगे। श्री बिजल सरकार प्रधान मंत्री जी के यहाँ भी गए थे। दो दिन बाद यानी ता० 21 को नन्दिता मजूमदार बरामद हुईं।

आप को यह जान कर आश्चर्य होगा—जब श्री बिजल सरकार पुलिस में गए और उन्होंने पुलिस अफसर से निवेदन किया कि यह हमारी लड़की का फोटो है, इसको अखबार में निकलवा दो और इस की छानबीन करो। तो पुलिस आफिसर ने रिफ्यूज किया इसलिए कि पुलिस आफिसर का एक रिजल्टिव इस मामले में जिम्मेदार था? यही वजह थी कि लड़की छुपा कर रखी गई थी और जब उन से इस बारे में कहा गया तो उन्होंने झगड़ती कर दी लेकिन जब माननीय सदस्य ने इस का नोटिस लिया और उन्होंने गृह मंत्री जी को लिखा तब जा कर लड़की बरामद हुई। आप यह जानते हैं कि आजकल दिल्ली में फाइम बढ़ रहे हैं और किसी धावनी की इज्जत महफूज नहीं है। किस की लड़की कहां और कब गायब हो जाए, इस का ठिकाना नहीं है।

इस घातकपूर्ण स्थिति की धोर में सरकार का ध्यान खींचना चाहता हूँ।

12.56 hrs.

PUBLIC SECTOR IRON AND STEEL COMPANIES (RESTRUCTURING) AND MISCELLANEOUS PROVISIONS BILL—Contd.

MR. SPEAKER: We take up further Clause-by-Clause consideration of the Public Sector Iron and Steel (Restructuring) and Miscellaneous Provisions Bill.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Mr. Speaker, Sir, Yesterday, we went upto Clause 6 of the Bill under consideration. I saw the record of the proceedings where I had accepted Pandit D.N. Tiwary's amendment. But Mr. Stephen raised an objection to the wording of that. With the permission of the House, I would like to substitute Pandit D. N. Tiwary's amendment as follows. I move:

Page 3, lines 40 and 41—

For "shall stand transferred from Bokaro Steel City in the State of Bihar to Bhilai in the State of Madhya Pradesh."

substitute—

"may remain at Bokaro Steel City or be transferred to Ranchi" (44)

The words "shall stand" may be deleted.

SHRI D. N. TIWARY (Gopalganj): I accept it.

SHRI A. K. ROY (Dhanbad): On a point of order, Sir. Yesterday, I had also moved an amendment to this Clause 6. The hon. Minister said that if there was some technical objection to Mr. D. N. Tiwary's amendment, he was ready to accept my amendment

SHRI BIJU PATNAIK: I said it. But the Chair had said that it was out of order. Only these two words "shall stand" have been deleted as pointed out by Mr. Stephen.

SHRI DHIRENDRANATH BASU (Katwa): But his amendment was accepted by the Minister.

SHRI A. K. ROY: The Minister accepted my amendment. He said that if there was any technical objection to that amendment, he was ready to accept my amendment. This is what he said. Within 24 hours, nothing has happened. Today, he cannot go back.

MR. SPEAKER: There is nothing like that. This is what he said—I am reading from the record:

"I may say, if this is not legally accepted, if that is your finding, I am prepared to accept the amendment of Mr. A. K. Roy."

The only objection that appears to have been raised is that the word "shall" may create trouble. That is what was raised by Mr. Stephen, and rightly too. Sometimes, even the word "shall" is interpreted as "may". Therefore, the Minister, to be on safer ground, he has now moved an amendment that the word "shall" may be replaced by the word "may" to remove an difficulty that may arise. It is a question of law. I am guided by the proceedings. It is for the House to accept it or not.

The question is.

Page 3, lines 40 and 41—

For "shall stand transferred from Bokaro Steel City in the State of Bihar to Bhilai in the State of Madhya Pradesh."

substitute—

"may remain at Bokaro Steel City or be transferred to Ranchi." (44)

The motion was adopted

SHRI DHIRENDRANATH BASU: The factory is in Bokaro; everything is in Bokaro. But the office will be in Ranchi. How will the work be done?

MR. SPEAKER: I am not deciding; the House is deciding.

SHRI A. K. ROY: The opinion of the House must be taken on my amendment also

12.00 hrs.

MR. SPEAKER: Now we come to Mr. Roy's amendment...

SHRI C. M. STEPHEN (Idukki): When this amendment has been accepted, that cannot come up...

PROF. P. G. MAVALANKAR (Gandhinagar): The earlier one having been accepted, this automatically falls through.

MR. SPEAKER: Mr. A. K. Roy's amendment is: Page 2, for lines 38 to 41, substitute—

"(2) Notwithstanding anything contained in the Companies Act, as from the appointed day, the registered office of the Bharat Refractories Limited shall remain in Bokaro Steel city in the State of Bihar."

This is in conflict with the earlier one. It cannot be accepted. Once the House has accepted the earlier one, this is over-ruled. Now, we go to...

SHRI SUSHIL KUMAR DHARA (Tamluk): I want to know whether we will have lunch-break today.

MR. SPEAKER: No lunch-break.

PROF. P. G. MAVALANKAR: There was to be no lunch-break because the Demands for Grants were to be discussed. Now, the discussion on Demands for Grants has not yet come up...

MR. SPEAKER: We have already dispensed with the lunch-break. Now, I shall put clause 6, as amended, to the vote of the House. The question is:

"That Clause 6, as amended, stand part of the Bill."

The motion was adopted.

Clause 6, as amended, was added to the Bill.

MR. SPEAKER: There are no amendments to Clauses 7, 8, 9, 10 and 11. I shall put them all together to the vote of the House. The question is:

"That Clauses 7 to 11 stand part of the Bill."

The motion was adopted.

Clauses 7 to 11 were added to the Bill.

Clause 12 was added to the Bill.

Clause 13 was added to the Bill.

Clauses 14 to 17 were added to the Bill.

Clause 18— (Compensation for transfer not payable)

SHRI A. K. ROY: I beg to move:

Page 6, line 33,—

Omit "or other employee" (18)

SHRI BIJU PATNAIK: I oppose that, Sir.

SHRI A. K. ROY: Based on the uncharitable record of the Janta Government and the Congress Government, both being anti-working class, I oppose it, because that will give a handle to the Government and that may be mis-used by the Executive in transferring the employees whom they do not want. So, to safeguard the interests of the workmen and the employees and so as not to give a free handle to this anti-working-class Government to deal with the employees as they like and transfer them as they like, I oppose this and I say that the term 'other employees' should be omitted and they may transfer or send Officers anywhere they like.

SHRI BIJU PATNAIK: I can assure the Hon. Member there is no such intention. Since this is going to be under one authority, there will be units and inter-changeability will be automatic. It should not attract any undue attention. I can assure the Hon. Member there will be no question of any vindictive action in this matter.

In view of what I have said, I hope he will withdraw his Amendment.

MR. SPEAKER: Are you withdrawing it?

SHRI A. K. ROY: In view of the assurance given on the Floor of the House, I withdraw my Amendment.

The Amendment No. 18 was, by leave,
Withdrawn.

MR. SPEAKER: The question is:

Clause 18 was added to the Bill.

The motion was adopted.

Clause 18 was added to the Bill.

Clause 19— (Provident Fund)

MR. SPEAKER: Mr. Patnaik, are
you moving your amendments?

SHRI BIJU PATNAIK: I am not
moving them.

MR. SPEAKER: The question is:

"That clause 19 stand part of the
Bill."

The motion was adopted.

Clause 19 was added to the Bill.

Clause 20— (Gratuity, welfare and
other funds)

SHRI BIJU PATNAIK. I am not
moving my amendments.

MR. SPEAKER: The question is:

"That clause 20 stand part of the Bill".

The motion was adopted

Clause 20 was added to the Bill.

Clause 21— (Provisions with respect to
income tax and Surtax)

MR. SPEAKER: Are you moving
your amendments, Mr. Patnaik? Mr.
Yadav is not here; so the question of
his amendment does not arise

SHRI BIJU PATNAIK: I beg to
move:

Page 7, line 37—

before "the undertaking" insert
"of" (3)

MR. SPEAKER: There are two
amendments of yours, Nos. 3 and 32.

SHRI BIJU PATNAIK: I am not
moving Amendment No. 32; I am
moving only No 3.

MR. SPEAKER: The question is:

Page 7, line 37—

before "the undertaking" insert
"of" (3)

The motion was adopted.

MR. SPEAKER: The question is:

"That clause 21, as amended,
stand part of the Bill".

The motion was adopted.

Clause 21, as amended, was added to
the Bill.

Clause 22 to 26 were added to the Bill.

Clause 27— (Power to amend memo-
randum and articles of association)

Amendment made:

Page 9, line 29,—

omit "such". (4)

(Shri Biju Patnaik)

MR. SPEAKER: The question is:

"That clause 27, as amended,
stand part of the Bill".

The motion was adopted.

Clause 27, as amended, was added to
the Bill.

The First Schedule and the Second
Schedule were added to the Bill.

Clause 1— (Short title and commence-
ment)

Amendment made:

Page 1, line 6,—

for "1977" substitute "1978" (2)

(Shri Biju Patnaik)

MR. SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill".

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,—

for "Twenty-eight 'substitute—

"Twenty-ninth" (1)

(Shri Biju Patnaik)

MR SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI BIJU PATNAIK: I beg to move:

"That the Bill, as amended, be passed."

MR. SPEAKER: Motion moved:

"That the Bill, as amended, be passed."

श्री द्वारिका नाथ तिवारी (गोपालगंज):

अध्यक्ष महोदय, मुझे इन में एक बात कहनी है। यह लांग एग्जेटिड बिल चन्द्र मिन्टों में यह हाउस पास कर देगा। सभी सभी में एक अमेंडमेंट दिया था कि दिल्ली से तेल आफिस रांची ले जाया जाये। हमारे मंत्री जी ने आश्वासन दिया था कि वे धीरे-धीरे उस आफिस को वहाँ ले जायेंगे। उन्होंने यह भी कहा था कि वहाँ रांची में मकान और जमीन नहीं है, यदि बिहार के मुख्यमंत्री यह आश्वासन दें कि वह वहाँ के गवर्नर हाउस और जमीन वे वैसे तो में वहाँ ले जाऊंगा। मैंने चीफ मिनिस्टर से बात की है और उन्होंने आश्वासन दिया है। मैंने मंत्री महोदय को उसके मुताबिक

पत्र भी लिख दिया है कि चीफ मिनिस्टर राजी हैं, वहाँ आफिस ले जाइये। इन्होंने स्वीकार किया है। मैं समझता हूँ कि ये जल्दी ही इसको कार्यान्वित करेंगे। इससे ज्यादा मुझे और कुछ नहीं कहना है।

SHRI BIJU PATNAIK: I have already made my observations on this subject in detail and I am sure it will satisfy Panditji.

MR. SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

PROF. P. G. MAVALANKAR: Shri Biju Patnaik has passed.

SHRI BIJU PATNAIK: Yes, I have passed.

13.18 hrs.

PORT LAWS (AMENDMENT) BILL

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to move:

"That the Bill further to amend the Indian Ports Act, 1908 and the Major Port Trusts Act, 1963, as passed by Rajya Sabha, be taken into consideration."

While moving this Bill for consideration, I may say a few words. There are ten major ports in the country and New Tuticorin is the last port to join the ranks of the major ports. The Chief Minister of the Tamil Nadu government has even written to us that the old Tuticorin port should be taken over by the Central Government and merged into the new Tuticorin port. In pursuance of that we are now bringing in this Bill and we are making an express provision so that the two ports can be merged.

Also we are seeing some contingency in future and to meet that